

General Circular No. 19/2012

F.No. 17/187/2011 - CL.V  
Government of India  
Ministry of Corporate Affairs

5<sup>th</sup> Floor, A Wing, Shastri Bhavan,  
Dr. R.P. Road, New Delhi  
Dated 27<sup>th</sup> July, 2012

To  
All Regional Directors,  
All Registrar of Companies,  
All Stakeholders.

Sub : Imposing fees on certain e-forms filed with ROC, RD or MCA(HQ) under MCA-21 where at present no fee is prescribed.

Sir,

I am directed to refer to the Ministry's General Circular no. 14/2012 dated 21<sup>st</sup> June 2012 and to say that fees on Form 23B (Information by statutory auditor to the Registrar) has been deferred for two weeks and shall now be applicable from 5<sup>th</sup> August, 2012.

Yours faithfully,

-Sd/-  
(Sanjay Shorey)  
Joint Director

Copy to : --

1. All Concerned
2. PS to CAM, PS to MOS
3. PPS to Secretary, Special Secretary, PS to Joint Secretaries